

(b) So far, no amount has been sanctioned as the details of the scheme are still being worked out.

PROPRIETARY RIGHTS TO EAST PAKISTAN
DISPLACED PERSONS

252. { SHRI U. S. DUGAL:
SHRI P. ABRAHAM:

Will the Minister of REHABILITATION be pleased to state:

(a) whether Government have taken any decision with regard to conferring proprietary rights on land to displaced persons from East Pakistan; and

(b) if so, the details thereof?

THE MINISTER OF REHABILITATION (SHRI MAHAVIR TYAGI): (a) and (b) Where large blocks of cultivable land are available, it is proposed to set up State-owned farms where the migrants would be initially employed as farm labour for a period of 3 to 5 years, after which the land will be allotted to them as far as possible on cooperative basis, if they show real keenness in cultivation. Where the agricultural land available is in small blocks, the land would initially be leased to the migrants on individual basis and those who show real keenness in cultivation will, after 3 years or so, be allotted the land and title passed on to them in due course.

In the case of those who had migrated from East Pakistan prior to January, 1964, all allotments of agricultural land were made on individual basis.

HOUSE CONSTRUCTION FOR DISPLACED
PERSONS FROM EAST PAKISTAN

253. SHRI N. PATRA: Will the Minister of REHABILITATION be pleased to state:

(a) whether it is a fact that the construction of houses for the displaced persons from East Pakistan

was carried out at Sunabeda, Theruvally and Ambaguda in Koreput District, Orissa, without calling for tenders; and

(b) if the reply to part (a) be in the affirmative, whether investigations have been made in this regard and if so, the results thereof?

THE MINISTER OF REHABILITATION (SHRI MAHAVIR TYAGI): (a) Construction was carried out and the tenders had been duly invited.

(b) Does not arise.

पत्रावलियों पर हिन्दी में टिप्पणी

२५४. श्री भगवत नारायण भागवत : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि क्या यह सच है कि केन्द्रीय मंत्रालयों को ये आदेश जारी कर दिये गये हैं कि जिन सेक्शनों में अधिकारी हिन्दी में काम करने की क्षमता रखते हों वहा पत्रावलियों पर टिप्पणी हिन्दी में लिखी जाए; और यदि हां तो इन आदेशों का कहां तक पालन हो रहा है ?

†[NOTING ON FILES IN HINDI

254. SHRI B. N. BHARGAVA: Will the Minister of HOME AFFAIRS be pleased to state whether it is a fact that orders have been issued to the Central Ministries that noting on files should be done in Hindi in those sections where officers are capable of doing their work in Hindi; and if so, how far these orders are being followed?]

गृह-कार्य मंत्रालय में उपमंत्री (श्री ललित नारायण मिश्र) : मार्च, १९६१ में आदेश जारी किये गये थे कि सचिवालय के जिन अनुभागों में अधिकांश कर्मचारियों को हिन्दी का व्यावहारिक ज्ञान है उन में प्रयोगात्मक रूप से फाइलों पर हिन्दी में नोट लिखने की

†[] English translation.